

12.9.08

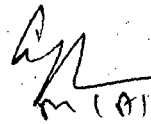
at 494/06

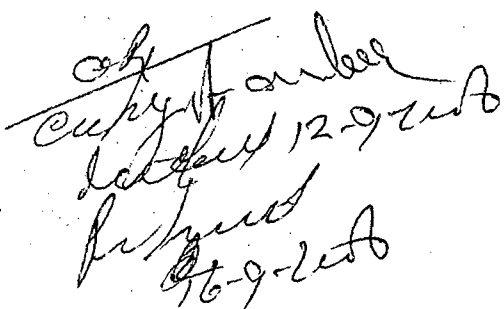
Hon'ble S. A. K. Mishra, member (A)

Applicant :- None present

Respondent :- Dr. Neelam Shukla

It is seen from the office record that neither the applicant nor this counsel ^{has} ~~presented~~ ^{himself} ~~himself~~ before the Tribunal in state of many adjournments given. This shows that applicant is not interested in prosecuting this case. As such, application is dismissed in default.


M. (A)

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Copy of order
dated 12-9-08
for record
16-9-08